

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
IB/907/ND/2020

IN THE MATTER OF:

Melange Systems Pvt. Ltd. ... Applicant
Versus
Palmoha ... Respondent
n Electronics Private Limited
Under Section 9 of IBC, 2016.

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Aditi Sharma,
For Ex-IRP : Mr. Yashoj Guglani, Mr. Narender Thakur,
For Suspended Director : Mr. Milan Negi, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5498/ND/2023

This is an application filed by the Liquidator on behalf of the Applicant/Liquidator/RP under section 33 (1) of the Insolvency And Bankruptcy Code, 2016 seeking initiation of liquidation process. Learned Counsel for the Applicant/Liquidator/RP seeks permission to withdraw the present application i.e. IA/5498/ND/2023. In view of the submissions made by Learned Counsel for the Applicant/Liquidator/RP, the present application i.e. IA/5498/ND/2023 stands dismissed as withdrawn.

IA(Plan)/17/ND/2024

This is an application on behalf of the Resolution Professional under Section 30(6) read with Section 31 of the Insolvency and Bankruptcy Code, 2016 seeking approval of the Resolution Plan as approved by the Committee of Creditors of Smartering Infratech Pvt. Ltd. issue notice to Successful Resolution Applicant. Let steps be taken by the applicant to serve the notice along with a copy of this order. List this matter on 07.06.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)